

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.83 of 2010**

**Dated: 27<sup>th</sup> September, 2010**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra State Electricity Transmission Co. Ltd ..... Appellant (s)**

**Versus**

**Shri Vikram Sunderdas setiya & Anr. ... Respondent (s)**

Counsel for the Appellant(s): -

Counsel for the Respondent(s): Mr. Anirudha P. Mayee, Mr. C. Mahendra  
for R.1  
Mr. Buddy A. Ranganadhan  
For MERC

**ORDER**

It is submitted that Mr. Anirudha P. Mayee, the learned counsel has filed Vakalatnama on behalf of Respondent No. 1 and also the counter. Registry is directed to print the name of the learned counsel for Respondent No.1.

The learned counsel for the Commission seeks some time to file rejoinder. He is directed to file the same after serving copy to the other side.

Post the matter on **02.11.2010.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/vn